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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO . 55 OF 2026**

IN THE MATTER OF:

PRATAP CHANDRA MOHANTY

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

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PLACE: Bhubaneswar

S.Pani

A.Padhy

DATE: 16/03/2026

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE'S

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

Email: sankarprasadpani@gmail.com



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Pratap Chandra Mohanty

.... **APPLICANT**

VERSUS

State of Odisha and Others

.....**RESPONDENTS**

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF APPLICANT

IT IS MOST RESPECTFULLY SHOWETH

I, **Pratap Chandra Mohanty**, aged about 46 years, S/o-Sunakar Mohanty, At/Po- Talasanga, Patkura, Dist- Kendrapara, Pin- 754213, do hereby solemnly affirm, and declare, that I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.

1. That the present application filed by the Applicant challenging the illegal extraction of Morrums and Laterite stones from various plots under Jatani and Khordha Tahasil of Khordha District. That the Mining mafias in collusion with Government Officers are also illegally extracting minor minerals from Government forest lands. Further so as to execute the illegal mining, the mining mafias cleared number of valuable trees from the mining plots. It is further stated that the mining mafias have mined the minerals from more than 113 acres of land as on date and the concerned authorities are not taking any action in order to protect the minor mineral and valuable trees. That the quarries are being operated illegally without any Environmental Clearance, Mining Plan, Lease



agreement, Consent to establish and Consent to Operate from the competent authorities.

2. That the Present application has been filed by the Applicant alleging illegal laterite and morrum mining in the below mentioned places.

Tahasil	Mouza	Khata No.	Kissam
Khordha	Nial	299 (Plot No. 775 and 780), 296 (Plot No. 329)	Gochara
	Tangiapada	327 (Plot No. 156)	Gochara
	Aranga	336(Plot No. 6)	Gochara
Jatni	Madhupur	232 (Plot No. 492)	Chhota Jungle

3. That on dated 02/02/2026 the Applicant through his counsel filed one RTI application before the SEIAA Odisha asking for certain information's, in reply to the RTI application SEIAA authority responded on dated 27/02/2026. Copy of the RTI response dated 27/02/2026 is annexed here unto as **ANNEXURE-1**.
4. That the Applicant has sought information regarding "Whether any environmental clearance has been granted for extraction of Morrum and Laterite from Jatani and Khordha Tahasil under Khordha District from 2025 to till date." That in response to the above query SEIAA authority responded saying "Four nos. of EC have been granted in Khordha Tahasil under Khordha District and all the information is available in the Parivesh portal." That from the above mentioned response of the SEIAA it is clear that the NO environmental clearance has been granted for morrum and laterite stone mining from the present site in question.
5. It is further submitted that as per the information provided by the SEIAA Odisha it is evident that no environmental clearance has been granted under Jatani tahasil of Khordha district for morrum and laterite mining and the same suggests the present mining is completely illegal.

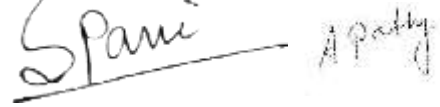
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6. That in view of the RTI response dated 27/02/2026 received from SEIAA Odisha it is evident that the present mining is completely illegal and no environmental clearance has been obtained from the SEIAA which needs to be taken prior to mining operation.

Bhubaneswar

16/03/2026

By the Applicants Through

A handwritten signature in black ink, appearing to read 'S. Panigrahi', is written over a horizontal line. To the right of the signature, there is a faint, illegible stamp or mark.

ADVOCATE

16 MAR 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 55 OF 2026



IN THE MATTER OF:

PRATAP CHANDRA MOHANTY ... APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT

16 MAR 2026

I, Pratap Chandra Mohanty, aged about 46 years, S/o-Sunakar Mohanty, At/Po- Talasanga, Patkura, Dist- Kendrapara, Pin- 754213, do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Pratap chandra Mohanty
DEPONENT

VERIFICATION

Verified on this 16 MAR 2026 day 2026 at BPM that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Advocate
Advocate

Pratap chandra Mohanty
DEPONENT



The above named deponent(s) duly identified by Sri. *SP Rami* Advocate, Bhubaneswar appears before me on 16 MAR 2026 at 16 MAR 2026 A.M./P.M. on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-79-8581217

Deponent(s) *46/3* Notary, Bhubaneswar



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. SEIAA-30 / 12-2022

Letter No. 7141/SEIAA

Dated 27.02.2026.

To

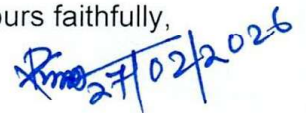
Sri Ashutosh Padhy
S/o- Santosh Kumar Padhy,
Plot No. 2132/4814(B), Nageswar Tangi,
Bhubaneswar – 751002
E-mail- sagarasutosh369@gmail.com

Sub: RTI application of Sri Ashutosh Padhy, received by SEIAA on dated 02.02.2026 under RTI Act, 2005.

Sir,

In inviting a reference to the above subject, I am directed to say that a copy of Right to Application (RTI) of Sri Ashutosh Padhy has been received by this Office on dated 02.02.2026. This is to inform you that the specific information sought against Serial No.5(c) in regard to environmental clearance for extraction of Morrum and Laterite from Jatani and Khordha Tahasil under Khordha District is enclosed as Annexure-I.

Yours faithfully,


27/02/2026

ES & PIO

Copy forwarded to

1. The Registrar, State Information Commission, Odisha, Block No. B-1, Toshali Bhawan, Satyanagar, Bhubaneswar for information.


27/02/2026

ES & PIO

Annexure-1

1. Whether any environmental clearance has been granted for extraction of Morrum and Laterite from Jatani and Khordha Tahasil under Khordha District from 2025 to till date.

Ans: Four nos. of EC have been granted in Khordha Tahasil under Khordha District and all the information is available in the Parivesh portal. The applicant may be requested to download all information in www.parivesh portal.

Sl. No.	Online File No.	Name of the proponent	Name of the Project	Date of receipt	Dist	Present Status
1.	SIA/OR/MI N/493140/2024	S S PADHI	New Proposal For Grant Of Ec Sankhari South New Building Stone Quarry Over An Area 2.023 Ha Or 5.00 Ac In Village Kaipadar Tahasil Khordha District Odisha	19-09-2024	Khor dha	EC Granted
2.	SIA/OR/MI N/510317/2024	Sri Prabir Kumar Harichandan	Proposal for Transfer of EC of Hatia New Building Stone Quarry(Ta) , Nijagarh Tapanga,27/18 over an area of 9.00 cares or 3.64 ha(Total Cluster-2 Area-83.226ha/205.651 Acres)at village-Nijagarh Tapanga under Tahasil-Khordha,Dist-Khordha of Sri Prabir Kumar Harichandan	30.11.2024	Khor dha	EC Granted (Transfer)
3.	SIA/OR/MI N/498667/2024	Kannan Earthmovers	Brahmapura Road Metal Quarry is situated in village- Brahmapura, Panchayat- Kuradhamall, Tahasil-Khordha, Dist- Khordha, over an area 2.191 acres Odisha. MGQ of the Road Metal Quarry is 6000 m3 per Annum.	16-10-2024	Khor dha	EC Granted
4.	SIA/OR/MI N/498667/2024	Sri Trilochan Puntia (Lessee)	Proposal of Environmental Clearance for Brahmapura Road Metal Quarry is situated in village- Brahmapura, Panchayat- Kuradhamall, Tahasil-Khordha, Dist- Khordha of Sri Trilochan Puntia - EC	16-10-2024	Khor dha	EC Granted

2. Whether any complaint has been received by your office regarding illegal mining of morrum and laterite stones from Jatani and Khordha Tahasil under Khordha district, if received then what action has been taken by your office?

Ans: The specific information is not available in this office.